

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**ABSTRACT**

**JUNIOR CIVIL JUDGES – Transfers and Postings of Junior Civil Judges – ORDERS - ISSUED.**

**ROC.NO. 4153/2023-B.SPL.**

**NOTIFICATION NO. 424-B.Spl.**

**DATED: 03.11.2023**

**The High Court is pleased to order the following Transfers and Postings of Junior Civil Judges:**

The Junior Civil Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post **and also the posts which they have been holding in full additional charge, if any**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the posts which his/her predecessor is holding full additional charge, if any**, from the officers mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	<b>SRI P.RAVI,</b> Principal Junior Civil Judge – cum – Judicial Magistrate of First Class, Mancherial .	Junior Civil Judge – cum – Judicial Magistrate of First Class, Chennur, Mancherial District. <b>Vice Sri C.Sampath, transferred</b>	I Addl. Junior Civil Judge-cum-I Addl. Judicial Magistrate of First Class (Juvenile Court), Mancherial.	
2.	<b>SRI C.SAMPATH,</b> Junior Civil Judge – cum – Judicial Magistrate of First Class, Chennur, Mancherial District.	Principal Junior Civil Judge – cum – Judicial Magistrate of First Class, Mancherial. <b>Vice Sri P.Ravi, transferred</b>	I Addl. Junior Civil Judge-cum-I Addl. Judicial Magistrate of First Class (Juvenile Court), Mancherial.	

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the Prl. District and Sessions Judge/Unit Head shall make alternative arrangements under intimation to the High Court.

**NOTE:** 1. The above said officers shall get themselves relieved from their present post and join in their new posts immediately.

2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

*Taru*  
3/11/23  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

**To**

1. The officers concerned.
2. The In-charge officers.
3. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships' kind perusal).
4. The Registrar General and Other Registrars, High Court for the State of Telangana, Hyderabad.
5. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Director, Telangana State Judicial Academy, Secunderabad.
8. The Secretary, High Court Legal Services Committee, Hyderabad.
9. The Prl. District and Sessions Judge, Mancherial.
10. The I Additional District and Sessions Judge, Mancherial.
11. The Principal Junior Civil Judge – cum – Judicial Magistrate of First Class, Mancherial.
12. The Junior Civil Judge – cum – Judicial Magistrate of First Class, Chennur.
13. The I Addl. Junior Civil Judge – cum – I Addl. Judicial Magistrate of First Class, (Juvenile Court), Mancherial.
14. The District Treasury Officer, Mancherial.
15. The Sub-Treasury Officer: Chennur, Mancherial.
16. **THE SECTION OFFICERS:-**  
(a) B.Section, (b) D-II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D-I. Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana.

**Concerned Seat**

**+ Spare**

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